

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-326(PB)/2020

IN THE MATTER OF:

Mr. Rahul Kumar	Applicant/Petitioner
v.		
M/s. SAR Aviation Services Pvt. Ltd.	Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.03.2020

Coram:

SH. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

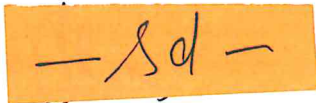
PRESENT:

For the Petitioner	Mr. Sudhir Kumar Nath, Mr. Akash Kumar & Mr. Shubham Gupta, Advs.
For the Respondent	-

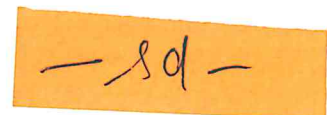
ORDER

Ld. Counsel for the financial creditor is present. The Registry is directed to issue notice to the corporate debtor. Counsel for the financial creditor is permitted to send private notice and serve the corporate debtor by all modes and file proof of service.

List for further consideration on 14.04.2020.



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)